

LT—1178/69] ये सुदृढ़ किये गए हिन्दो अनु-भाग अनुवाद का वे समस्त कार्य करते हैं जो उन्हें संयुक्त सचिव सीधा भेजते हैं। यदि बाद में आवश्यक समझा गया तो उन्हें और सुदृढ़ करने के लिए कदम उठाये जायेंगे।

#### Freedom for Trade Unions

9739. SHRI D. C. SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether he suggested a statutory framework for trade union freedom while addressing the Conference of Asian Labour Ministers in New Delhi on the 28th January, 1969 ;

(b) whether the suggestion was given due consideration ; and

(c) if so, with what results ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) I suggested the creation of a suitable statutory frame-work within which trade union freedom could be exercised ; to-day we have only a voluntary Code of Discipline in our country.

(b) Yes. This was considered by the Committee on Industrial Relations and Wage Determination set up by the Conference.

(c) The recommendations of the Committee were incorporated in a Declaration concerning Trade Unions and Industrial Relations which was adopted by the Conference. The Declaration recommended, *inter alia*, that "Governments should, without interfering with the basic principles of workers' freedom of association and right to bargain collectively, assist in maintaining reasonable stability in industrial relations, promote industrial productivity, prevent restrictive practices in industry both by employers and workers and discourage inter-union rivalry.

"Governments should encourage, and, if necessary, undertake in cooperation with workers' organisations, if they exist, education programmes to educate workers about their rights, duties and responsibilities.

"Governments should lay down procedures to settle disputes between trade unions for recognition as bargaining agents for collective bargaining with employers on behalf of workers.

"In the case of essential industries and services, where it becomes absolutely necessary, in the interests of the community, to place restrictions on the right of employees to strike, machinery should be established for the prompt examination of the legitimate demands of workers and for their just and fair settlement."

#### Production of Sugarcane and Jute

9740. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total production of sugarcane and jute in various States of the country and particularly in Bihar during the last three years ;

(b) the per acre yield of sugarcane and jute in various States ; and

(c) the total import of jute and export of jute goods and sugar during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Statements I and II giving production and yield per hectare of Sugarcane (*gur*) and Jute in different States for the last three years ending 1967-68 are laid the Table of the House. [*Placed in Library. See No. LT—1179/69*]. Firm estimates of Crop production for 1968-69 are not yet available.

(c) Statements III, IV and V giving the required information are laid on the Table of the House. [*Placed in Library. See No. LT—1179/69*].

#### Co-operatives of Agricultural Labourers

9741. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is proposed to organise the Co-operatives of Agricultural Labourers